

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 187/2009

This, the 4th day of May, 2009.

**Hon'ble Mr. M. Kanthaiah, Member(J)
Hon'ble Dr. A. K. Mishra, Member (A)**

Bipin Bihari Prasad aged about 68 years son of late Dwarika Prasad, resident of House No. 554-A, Eldeco II, Udyan II, Rae Bareli Road, Lucknow (U.P.)

Applicant

By Advocate: Sri U.K.Gond

Versus

1. Union of India through its Secretary, Railway Ministry of Railway, New Delhi.
2. Divisional Railway Manager (Personnel), North Eastern Railway, Lucknow.
3. Financial Advisor and Chief Accounts Officer, North Eastern Railway, Lucknow.

Respondents.

By Advocate : Sri B.B.Tripathi for Sri N.K.Agrawal

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both sides.

2. The applicant has filed the Original Application with a prayer to issue direction to the respondents for fixation of his pay at Rs. 3200/- p.m. on 25.1.1987 after providing the benefit of stepping up ~~and pay all the increase~~^{of and} consequential benefits thereon. It is also the case of the applicant that his representation dated 23.4.2007 (Ann/A-9) is pending with the authorities for consideration. When the representation of the applicant is still pending, passing of any order allowing the claim of the applicant at this stage is not maintainable and as such O.A. is disposed of with a direction to respondent No. 2 to dispose of the pending representation of the applicant dated 23.4.2007 (Ann. A-9) with reasoned order as per rules within three months from the date of supply of copy of the order. Applicant is also directed to supply copy of representation dated 23.4.2007 (Ann. A-9) along with copy of this order to the respondent No. 2 . No costs.

Aprije 04/05/09
(Dr. A.K. Mishra)
Member (A)

04-05-09
(M. Kanthaiah)
Member (J)